

**CENTRAL ADMINISTRATIVE TRIBUNALCUTTACK BENCH, CUTTACK,
ORDER SHEET**

COURT NO. : 105/09/2019O.A./260/471/2019KUMARI D BEHERA

-V/S-

M/O RAILWAYSITEM NO:13FOR APPLICANTS(S) Adv. :Mr. C. Jena

FOR RESPONDENTS(S) Adv.:Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p data-bbox="516 625 1421 709">Heard Ld. Counsels for the applicant and respondents.</p> <p data-bbox="516 829 1421 1276">Applicant's counsel submitted that from the preliminary counter filed by the respondents, the applicant came to know that there are certain defects in his application for family pension. The applicant has attended the office of the respondents' and she has already complied the deficiencies as per the order dated 18.02.19 (Annexure-R/1 of the preliminary counter). Respondents' counsel also agrees to the submission.</p> <p data-bbox="516 1396 1421 1879">In view of the above submission, the O.A. is disposed of at this stage, with a direction to the Respondent No.4/competent authority to take an appropriate decision in respect of the representation (Annexure-A/9 series) of the applicant for sanction of family pension and dispose of the said representation by passing a speaking order as per law within a period of two months from the date of receipt of copy of this order under intimation to the applicant. If the applicant is found eligible for family</p>

pension, the same should be disbursed within above period.

With these observations, the O.A. is disposed of at this stage with no order as to costs. Copy of this order be given to Ld. Counsels for both the sides.

(GOKUL CHANDRA PATI)
MEMBER (A)

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